

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE BRANCH)

21st
NEW DELHI: DATED THE 15th Feb., 1977.

NOTIFICATION
(INCOME TAX)

No. 1662 (F.NO. 197/73/76-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23c) of section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies 'The Society of Immaculate Heart of Mary-Dindigul' for the purpose of the said section.

This notification shall have effect for the assessment years 1975-76, 1976-77 and 1977-78.

Sd
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to :-

1. The President, The Society of Immaculate Heart of Mary, ICM District House, Thattamuthu P.O. Dindigul-3.
2. The Commissioner of Income-tax, Tamil Nadu-IV, Madras with reference to his letter C.No. 1312(193)/TN-IV/76 dt. 3.1.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.) New Delhi.
5. Director of CRM Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T.
7. Comptroller & Auditor General of India (20 copies).
8. Bulletin Section of Dte. of Inspection (RS&P), New Delhi (5 copies).
9. Director of Training IRS (DT) Staff College, Nagpur (5 copies).
10. Sh. M.B. Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Deptt. of Legal Affairs).

adm
(M. SHASTRI)
UNDER SECY:ENTO THE GOVERNMENT OF INDIA.